

O.I.H

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

LOK SABHA

**UNSTARRED QUESTION NO. 3300
TO BE ANSWERED ON JANUARY 1, 2019**

CONSTRUCTION LAWS

No. 3300 SHRI RAM CHARAN BOHRA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether construction has been declared as an industry and if so, the details thereof;**
- (b) whether uniform construction laws and regulations exist across the country to regulate the construction sector;**
- (c) if so, the details thereof and if not, the reasons therefor;**
- (d) the details of the existing rules, laws and Acts governing the construction sector; and**
- (e) the steps taken/proposed to be taken by the Government to develop the regulatory/statutory system/body for the construction sector?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI HARDEEP SINGH PURI)

- (a): 'Affordable housing' has been given 'infrastructure status'.**
- (b) to (d): 'Land' and 'Colonization' are state subjects, Government of India has however issued certain guidelines, such as Model Building Byelaws, 2016; National Building Code of India, 2016;**

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Harmonised Guidelines and Space Standards for Barrier-Free Built Environment for persons with Disability and Elderly Persons, 2016; for adoption by the States.

(e): Real Estate (Regulation and Development) Act, 2016 has been enacted to establish the Real Estate Regulatory Authority for regulation and promotion of the real estate sector and to ensure sale of plot, apartment or building and sale of real estate project constructed by promoter, in an efficient and transparent manner and to protect the interest of consumers in the real estate sector.
